

02.08.2020

District courts functioning has been restricted/suspended till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no.26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

IO in person.

None for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL7S-BT-5452** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL7S-BT-5452** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL7S-BT-5452** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL7S-BT-5452** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL7S-BT-5452** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.


(Babita Puniya)
Duty MM-02/West District
Tis Hazari Courts/Delhi
02.08.2020

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District courts functioning has been restricted/suspended till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no.26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

IO has joined the proceedings through whatsapp video call.

None for the complainant.

It is stated by the IO that the counsel for the applicant has telephonically requested for adjournment.

It is stated by the IO that accused has been declared major by the Juvenile Justice Board.

Heard.

IO is directed to place on the record the copy of order passed by the Hon'ble Juvenile Justice Board.

Put up on 04.08.2020 for further proceedings.

(Babita Puniya)
Duty MM-02/West District
Tis Hazari Courts/Delhi
02.08.2020

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District courts functioning has been restricted/suspended till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no.26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Ld. counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Sumit** under section 437 CrPC seeking regular bail.

Reply received.

Application and reply perused.

Admittedly, accused is running in JC since 31.07.2020 and recovery has already been effected. Therefore, considering the overall consequence of the case, particularly current Covid-19 situation, I deem it fit to admit the accused **Sumit** on bail on his furnishing a bail bond in the sum of Rs.20,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

(Babita Puniya)
Duty MM-02/West District
Tis Hazari Courts/Delhi
02.08.2020

02.08.2020

District courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no.26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Sh. A.K. Jha, Ld. LAC for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Ranjit** under section 437 CrPC seeking regular bail.

Reply received.

Application and reply perused.

Admittedly, accused is running in JC since 31.05.2020 and recovery has already been effected. Therefore, considering the overall consequence of the case, particularly current Covid-19 situation, I deem it fit to admit the accused **Ranjit** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

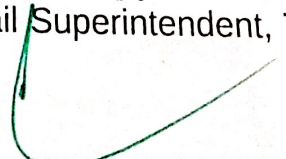
It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.


(Babita Puniya)
Duty MM-02/West District
Tis Hazari Courts/Delhi
02.08.2020

State vs. Ranjit

FIR No.10556/2020
PS Tilak Nagar
U/s 379/411/34 IPC

02.08.2020

District courts functioning has been restricted/suspended till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no.26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.
Sh. A.K. Jha, Ld. LAC for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Ranjit** under section 437 CrPC seeking regular bail.

Reply received.

Application and reply perused.

Perusal of documents reveal that accused is running in JC since 31.05.2020 and challan has already been filed before court. Therefore, I deem it fit to admit the accused **Ranjit** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following condition that he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

(Babita Puniya)
Duty MM-02/West District
Tis Hazari Courts/Delhi
02.08.2020

02.08.2020

District courts functioning has been restricted/suspended till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no.26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Accused Satbir @ Satte produced through VC from Tihar Jail, Jail No.1.

Accused Pankaj @ Lucky produced through VC from Mandoli Jail, Jail No.11.

Sh. Sh. Ashish Deepankar, complainant through VC.

Smt. Karuna Singh Deepankar, owner of stolen property through VC.

IO HC Ajeet Singh through VC.

Court is convened through VC (Cisco Webex & whatsapp video call).

Heard. File perused.

I take cognizance of offence.

It is submitted by the complainant and owner of stolen property that since their vehicle bearing registration no.DL4S-BX-2609 has been recovered, they do not want to pursue the case. In view of the above, they seek permission of the Court to compound the offence punishable under Section 411/34 IPC.

IO has duly identified the complainant, owner of stolen property and accused persons.

Heard. File perused.

I have examined the complainant and owner of stolen property about their voluntariness and having examined them, I am satisfied that they are making statement voluntarily. Therefore, let their statements to this effect be recorded separately and be sent to them through whatsapp with direction to sign the same and send it back to the court through whatsapp. Statements sent and received back duly signed.

File perused. Perusal of the file reveals that accused

persons are sent to face the trial for the offence punishable under section 411/34 IPC which is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant and owner of stolen property, offence stands compounded. Consequently, accused **Satbir @ Satte & Pankaj @ Lucky** stand **acquitted** of the offence punishable under Section 411/34 IPC.

Superdari, if any stands canceled. Case property, if not already released, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement.

Accused Satbir @ Satte & Pankaj @ Lucky be released from JC, if not required in any other case. Copy of order be sent to Jail Superintendent for compliance.

File be consigned to record room after due compliance.

(Babita Puniya)

Duty MM-02/MM-06/West District

Tis Hazari Courts/Delhi

02.08.2020

State vs. Firoz

E-FIR No.013247/2020
PS Patel Nagar
U/s 379 IPC

02.08.2020

District courts functioning has been restricted/suspended till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no.26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Sh. Shailender Kumar, Ld. Counsel for application.

Status report received. Perused. Copy supplied.

In view of the above, the application stands disposed off.



(Babita Puniya)
Duty MM-02/West District
Tis Hazari Courts/Delhi
02.08.2020

02.08.2020

District courts functioning has been restricted/suspended till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no.26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Ld. counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Amit** under section 437 CrPC seeking regular bail.

Reply received.

Application and reply perused.

Admittedly, accused is running in JC since 30.07.2020 and recovery has already been effected. Therefore, considering the overall consequence of the case, particularly current Covid-19 situation, I deem it fit to admit the accused **Amit** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.


(Babita Puniya)
Duty MM-02/West District
Tis Hazari Courts/Delhi
02.08.2020

State vs. Gaurav Kapoor

FIR No.763/2020
PS Ranhola
U/s 33 Delhi Excise Act

02.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present: Ld. APP for State through VC.
Ld. Counsel for applicant.

Application perused.

Let report be called from SHO concerned on 03.08.2020.

BABITA
PUNIYA

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BABITA
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(Babita Puniya)
Duty MM-II/West/Delhi
02.08.2020